

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 329/TT/2023**

Date: 7.11.2023

To

Shri B. B. Rath  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for 02 Nos. of 132 kV GIS line bays at Nirjuli Substation for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under “North Eastern Region Strengthening Scheme-IX.”**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.11.2023:-

## **2019-24 period**

- a) Submit the reason for commissioning of the Asset before SCOD.
- b) Soft copy of tariff forms (in .xlsx format) for the transmission asset in the instant petition.
- c) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission assets.
- d) Provide Initial Spares discharge statement for the transmission assets.

## **Forms**

- a) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
- b) Confirm whether the associated TBCB transmission line has been commissioned.

2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.